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NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/06/2017 AT 02.30 PM

PRESENT: SHRI. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/485/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : MILESTONE REAL ESTATE FUND
NAME OF THE RESPONDENT(S) : LANDMARK HOUSING PROJECTS INDIA PVT LTD
UNDER SECTION : 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1	DEKSHIT M. MEHTA (dm.corporate@lawindia.com, 9962040000)	COUNSEL FOR PETITIONER	Dm Mehta
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ORDER

Counsel for petitioner present. Counsel for respondent present and filed an affidavit with a proposal for payment, as specified in the affidavit at para 5. Counsel for petitioner prayed time for seeking instructions from the client in regard to the submissions of the Corporate Debtor. Time enlarged at request. Put up on 17.07.2017 at 2.30 P.M.


(K. Anantha Padmanabha Swamy)
Member (Judicial)